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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 871/94
Transfer Application No.

Date of Decision 28/2/95

S.K.KOTE

Petitioner

S.S.KARKERA

Advocate for the
Petitioners

Versus

UNION OF INDIA & ORS.

Respondents

Kumchumawar-AE-HRD

Advocate for the
respondents

C O R A M :

The Hon'ble Shri P.P. Srivastava, Member(A)

The Hon'ble Shri

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

abp.


(P.P. SRIVASTAVA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

O.A.871/94.

S.K.Kote

... Applicant.

V/s.

Union of India & Ors.

Respondents.

CORAM: Honst Shri P.P.Srivastava, Member(A).

APPEARANCE:

Shri S.S.Karkera - Counsel
for Applicant.

Shri Kumchumawar-AE-HRD-
representative of the
department.

ORAL JUDGMENT:

DATED : 28/2/95.

(Per Shri P.P.Srivastava, Member(A).)

Counsel for the applicant submits that he
wants to represent to respondent-I against his change
of cadre from Telephone Operator to Telecom Office
Assistant and transfer which according to him is
not permissible under rule. He also submits that
he would like to submit a representation concerning
seniority also.

In view of this the OA is disposed of with
the direction that in case the applicant submits
the representation, respondent-I would consider
the application and decide the case according to
rules within a period of two months. The OA is
disposed of accordingly.

abp.


(P.P. SRIVASTAVA)
MEMBER (A)